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ITEM NO.44

REGISTRAR COURT.2

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).11025/2012

M/S MANGAT SINGH COAL DEPOT

Petitioner(s)

VERSUS

STATE OF U.P.& ANR

Respondent(s)

(With prayer for interim relief and office report)

Date: 18/10/2012 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Sunil Kumar Jain,Adv.
Ms. Madhur Jain,Adv.

For Respondent(s)

Mr. Vinay Garg,Adv.
Mr. Upendra Mishra,Adv.

UPON hearing counsel the Court made the following
O R D E R

No counter affidavit has been filed by respondent No. 1 and 2 inspite of last opportunity granted. Counsel for the respondent No. 1 and 2 seeks further time for filing counter affidavit on the ground that counter affidavit is almost ready and can be filed within couple of days.

I am not inclined to grant time since last opportunity has already been granted. Hence, place the matter before the Hon'ble Court, as per Rule.

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|s

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|(SUNIL THOMAS)
|Registrar

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